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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

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Original Application No. 1124 of 1997

Allahabad this the 27th day of November, 2003

Hon'ble Mr. Justice S.R. Singh, Vice Chairman
Hon'ble Mr. D.R. Tiwari, Member (A)

1. Kanta Prasad(39)S/o Sri Pyarey Lal, Typist.
 2. Ram Pal Singh(39)Sri P. Singh, Electrician.
 3. Mukesh Kumar Yadav(34)S/o Sri Roop Chand Yadav
Typist.
 4. Km.Chaya Gupta(36)D/o Sri Om Prakash Gupta, Typist.
- All working in the Office of Commissioner of
Income Tax, Agra.

Applicants

By Advocate Shri V.K. Barman

Versus

1. Union of India through Ministry of Finance,
New Delhi.
2. Chief Commissioner of Income Tax, Kanpur.
3. Commissioner of Income Tax, Agra.

Respondents

By Advocate Shri Amit Sthalekar

O R D E R (Oral)

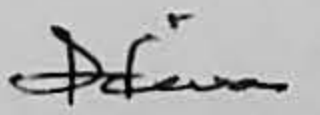
By Hon'ble Mr. Justice S.R. Singh, V.C.

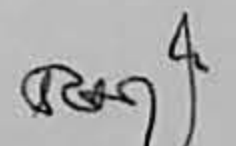
This application has been instituted against
the order refusing the applicants to participate in the
examination, which was scheduled to be held in
June, 1996 for promotion to the post of Upper
Division Clerk and the relief claimed is that the
respondents be directed to permit the applicants
to participate in the examination for promotion to
the post of U.D.C., which was scheduled to be held
in 1996. It appears that the examination has already

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been taken place and the result too has been declared. There is no interim order and, therefore, the O.A. for the principal relief claimed therein, has been rendered infructuous. Even otherwise, no effective relief can be granted in that regard to the applicants for the reasons that the candidates selected and promoted to the post of U.D.C., have not been impleaded and no relief has been claimed for setting aside their promotion. So far as the relief of issue of directions to the opposite parties to pay the allowances (H.R.A., C.C.A. from 1990 to 1993) and to give the facility like medical reimbursement, earned leave etc. ~~It is~~ ^{is} suffice ^{is} to observe that in case the applicants preferred ^{any} representation in this regard, same may be considered and disposed of by the competent authority in accordance with law within a period of 3 months from the date of communication of this order. The O.A. stands disposed of accordingly. No order as to costs.


Member (A)


Vice Chairman

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